

the Government of Karnataka to abide by the direction of the Tribunal in the interest of justice.

MR. SPEAKER : Shri Anbarasu. Not here.

SHRI D. K. NAIKAR (Dharwad, North) : Sir, allow me. I have given a notice under Rule 193 regarding Cauvery Water problem now that a case is made out that the Tribunal has given an order which is not implementable. We have taken a contention that only 100 TMC of water be given. But these people have given a direction for 205 TMC which is practically impossible for us to give.

Therefore the order itself is rendered unfit to be implemented. That is our case. Kindly allow the issue for discussion under Rule 193.

SHRI S. MALLIKARJUNIAH (Tumkur) : The interim order of the Tribunal is impracticable. It is not based on statistics or reason or logic. If there were to be a mandatory order to the Indira that regularly, every month, there should be rains, in such circumstances only, that order could be implemented. It is absolutely impossible otherwise. For the past eight years, we are suffering without rains and there are a lot of areas in Karnataka itself which are want of water. Because, of this it is impossible to implement that order. Therefore we have filled a revision petition before the Tribunal that the order of the Tribunal shall have to be reviewed. Therefore, it is impossible to implement that order. So, the issue raised by the hon. Member do not hold good.

SHRI CHINNASAMY SRINIVASAN (Dindigul) : Sir, I want to raise an important issue regarding the recent blast in a fireworks factory at Meenampatti, Sivakasi in Tamil Nadu where 36 people lost their lives and another five people suffered injuries. The hon. Chief Minister of Tamil Nadu has announced an *ex gratia* amount of Rs. 10,000 to the next of kin who were killed in the blast and Rs. 2500 to those people who have received injuries, from the Chief Minister's Relief Fund.

I would like to know from the Government of India, whether they are going to release some more amount to the families of the deceased from the Prime Minister's Relief Fund immediately and if so, when?

MR. SPEAKER : Shri Kuppuswamy. Not here. Shri Janarthanan.

SHRI M. R. JANARTHANAN (Tirunelveli) : I want to raise through you an important matter about Rajiv Gandhi's assassination. There is a newspaper Report which says "LTTE owns responsibility for Rajiv Gandhi's assassination."

In this context, the Central Government must come forward to clear the doubts lingering in the minds of the Tamil Nadu people. A Member of Parliament who belongs to DMK, has got secret links with the Leader of the LTTE, Shri Pirabhakaran. He has used Shri Pirabhakaran's photos in 1989 elections. He was also posing with Shri Pirabhakaran. In that it was mentioned "Friends of Tigers."

Therefore it is the wish of the Tamil Nadu people that the M.P., belonging to DMK, who has got secret connections with Shri Pirabhakaran, the LTTE Leader, must be probed. Otherwise it would be a great blunder. He is an important man in the DMK Party. I do not want to take his name.

Translation

SHRI GUMAN MAL LODHA (Pali) : Mr. Speaker Sir, when Shri George Fernandes was the Minister of Railways, he had announced in this House that the railway employees victimised during the railway strike would be reinstated. His successor in the subsequent Government had also announced that 700 railway employees would be reinstated who were victimised for participating in the railway strike in the year 1980-81. From 1980 to 1991, eleven years have passed, but nothing has so far been done in this matter. The families of these railway employees are facing starvation. Mr. Speaker, Sir, the hon. Members belonging to the Congress Party had created uproarious scenes during the last session on